

Adult education drives, and medical relief work in outlying villages.

(b) The cost of these works is not available.

(e) In 1953, 22335, and in 1954, 59000 cadets, participated in these camps.

AUXILIARY CADET CORPS

9. MOULANA M. FARUQI: Will the Minister for DEFENCE be pleased to state:

(a) the strength of the Auxiliary Cadet Corps in each State at the end of 1954 and at present in 1955;

(b) the number of units in which these have been organised in each State; and

(c) the strength of the training and supervising staff provided for these cadets in each State during these years?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI) : (a) to (c). A statement is placed on the Table of the House. (See Appendix XI, Annexure No. 5]

UNITS OF NATIONAL CADET CORPS IN STATES

10. MOULANA M. FARUQI: Will the Minister for DEFENCE be pleased to state:

(a) the number of units of the National Cadet Corps for Boys and Girls in each State at present;

(b) the number of Junior and Senior cadets in each State in each year since 1952 onwards; and

(c) the expenditure incurred on the National Cadet Corps in each State in 1954 and so far in 1955?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI) :

TYAGI: (a) and (b). A statement is placed on the Table. [See Appendix --U. 6.]

(c) A statement of Expenditure for 1954-55 is placed on the Table. [See Appendix XI, Annexure No. 7.] Information in regard to the expenditure incurred so far during the current financial year is not yet available.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by Parliament during the Tenth Session, 1955, and assented to by the President.

STATEMENT

1. The Code of Criminal Procedure (Amendment) Bill, 1955.
2. The Indian Tariff (Amendment) Bill, 1955.
3. The Industrial and State Financial Corporations (Amendment) Bill, 1955.
4. The Industrial Disputes (Appellate Tribunal) Amendment Bill, 1955.
5. The Abducted Persons (Recovery and Restoration) Continuance Bill, 1955.
6. The Indian Coinage (Amendment) Bill, 1955.
7. The Prisoners (Attendance in Courts) Bill, 1955.
8. The State Bank of India (Amendment) Bill, 1955.
9. The Delhi Joint Water and Sewage Board (Amendment) Bill, 1955.
10. The Land Customs (Amendment) Bill, 1955.
11. The Durgah Khawaja Saheb Bill, 1955.

12. The Negotiable Instruments Amendment) Bill, 1955.
13. The Appropriation (No. 3) Bill, 1955.
14. The Spirituous Preparations (Inter-State Trade and Commerce) Control Bill, 1955.
15. The Chartered Accountants (Amendment) Bill, 1955.
16. The Industrial Disputes (Banking Companies) Decisions Bill, 1955.
17. The Prize Competitions Bill, 1955.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (REVENUE DIVISION) NOTIFICATIONS IN RESPECT OF DEXTROSE

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): Sir, I beg to lay on the Table a copy of each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878: —

(i) Ministry of Finance (Revenue Division) Notification No. 151, dated the 17th September 1955, relating to the allowance of drawback in respect of all duty-paid dextrose, in powder form, used in the manufacture of provisions.

(ii) Ministry of Finance (Revenue Division) Notification No. 152, dated the 17th September 1955, publishing the Customs Duties Drawback (Provisions) Rules, 1955. [Placed in Library See No. S-385/55 for (i) and (ii).]

THE DELHI (CONTROL OF BUILDING OPERATIONS) ORDINANCE, 1955

THE INSURANCE (AMENDMENT) ORDINANCE, 1955

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table a copy of each of the following Ordina-

nances under sub-clause (a) of clause (2) of article 123 of the Constitution: —

(i) The Delhi (Control of Building Operations) Ordinance, 1955. (No. 5 of 1955). [Placed in Library, See No. S-383/55.]

(ii) The Insurance (Amendment) Ordinance, 1955. (No. 6 of 1955). [Placed in Library. See No. S-384/55.]

PRESENTATION OF REPORTS OF JOINT COMMITTEES OF THE HOUSES ON THE INTER-STATE WATER DISPUTES BILL, 1955 AND THE RIVER BOARDS BILL, 1955.

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GULZARI LAL NANDA) : Sir, I beg to present the Report of the Joint Committee of the Houses on the Bill to provide for the adjudication of disputes relating to waters of inter-State rivers and river valleys.

I also beg to present the Report of the Joint Committee of the Houses on the Bill to provide for the establishment of River Boards for the regulation and development of inter-State rivers and river valleys.

POINT OF PRIVILEGE RE ADMISSION of MPs. TO A FUNCTION AT RASHTRAPATI HAVAN

SHRI V. K. DHAGE (Hyderabad): Sir, with your permission I should like to refer to a sad incident that took place in Rashtrapati Bhawan on the 19th of this month and also to a statement which has appeared in the Press, in the Statesman of the 20th. It reads as follows:

"At the excellent folk dance performance in the grounds of Rashtrapati Bhawan the seating arrangements represented a small- but ugly blemish on the organization. As